

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, CHENNAI
(APPELLATE JURISDICTION)**

Company Appeal (AT) (CH)(Insolvency) No. 30 of 2021
(Under section 61 of the Insolvency and Bankruptcy Code, 2016)
(Arising out of Order dated 19.01.2021 in CP(IB)/No.33/7/HDB/2020
passed by the Hon'ble National Company Law Tribunal, Bench-I, Hyderabad

IN THE MATTER OF:

Mr. D. Srinath Reddy

Son of Mr. D. Jangi Reddy

Resident of Flat No. 102, 01st Floor, 5-9-22/40, JVR Amrut Enclave,

Adarsh Nagar, Hyderabad, Telangana- 500063

Telephone/Mobile: 9849837195

... APPELLANT

V

M/s. Indian Agro and Food Industries Limited

Registered Office at:

IB Corporate House, Village Indamara

Post-Pendri, Rajnandgaon,

Chattisgarh-491441

... RESPONDENT NO. 1

Nethi Mallikarjuna Setty

Interim Resolution Professional

Address: 113, 1st Floor,

Manjeera Trinity Corporate,

E Seva Lane, 3rd Phase,

Kukatpally, Hyderabad – 500072

... RESPONDENT NO. 2

Present

For the Appellant : Mr.Y.Suryanarayana, Advocate,
Mr.Anant Merathia, Advocate

For the Respondent No.1 : Mr.Keshav Shankar Nande, Advocate
Mr.Hasnain Alvi - (First Respondent/Caveator) - no appearance

ORDER
(VIRTUAL MODE)

Heard the Learned Counsel Mr.Y.Suryanarayana, appearing for the
'Appellant'.

2. Let notice be issued to the 'Respondent' returnable by 26.4.2021.
Let the Requisite together with Process Fee be filed by the 'Appellant's side
within three days from today. The 'Appellant' shall provide the Mobile
Number(s) and e-mail address of the Respondent. In the event of the
Learned counsel for the Appellant providing the aforesaid details, then the
'Office of the Registry' may issue notice to the Respondent.

3. The 'Office of the Registry' is directed to 'List' the matter on
26.4.2021.

[Justice Venugopal M]
Member (Judicial)

[V.P.Singh]
Member (Technical)

CHENNAI
8.4.2021
HR